

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 362 of 2020

IN THE MATTER OF:

Surya Design Line Pvt. Ltd.

....Appellant

Vs.

Small Industries Development Bank of India

....Respondent

Present:

**For Appellant: Mr. Asheesh Jain and Mr. Adarsh Kumar Gupta,
Advocates**

For Respondent:

O R D E R

02.03.2020: The instant appeal has been preferred by the Corporate Debtor who is ineligible to maintain appeal in terms of the dictum of Hon'ble Apex Court as laid down in '*M/s Innoventive Industries Ltd. Vs. ICICI Bank & Ors. - (2018) 1 SCC 407*'.

Learned Counsel for the Appellant may file application for substitution of Appellant by an Ex-Director/ Shareholder of the Corporate Debtor and also seeks transposition of the Corporate Debtor as second Respondent. This be done within two days time.

List this appeal 'for orders' on **17th March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

sa/nn